

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LANCO HOSKOTE HIGHWAY LIMITED

RELEVANT PARTICULARS		
1.	NAME OF THE CORPORATE DEBTOR	Lanco Hoskote Highway Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	15/03/2007
3.	AUTHORITY UNDER WHICH THE CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar Of Companies, Hyderabad
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U45200TG2007PLC053124
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY)	Registered Office: Plot No 4, Software Units Layout, HiTech City, Madhapur, Hyderabad, TG-500081 Principal Office: Toll Plaza Admin Building Amani Doddakere Village, Kasaba Hobli, NH-4, Hosko Hoskote 562114 KA
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF THE CORPORATE DEBTOR	17 th October, 2019
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	13 th April, 2020
8.	NAME AND REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Raghu Babu Gunturu IP NO.IBBI/IPA-002/IP-N00025/2016-2017/10053
9.	ADDRESS AND EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	EZRESOLVE LLP,402B,4 th Floor, Technopolis,ChikotiGardens,Begumpet,Hyderabad-500016 Raghu@EzResolve.in
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	EZRESOLVE LLP,402B,4 th Floor,Technopolis,Chikoti Gardens,Begumpet,Hyderabad-500016 LancoHoskoteHighway@ezresolve.in
11.	LAST DATE FOR SUBMISSION OF CLAIMS	30 th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Will identify on identifying classes of creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are	(a) Weblink: https://ibbi.gov.in/home/downloads



available at:	(b) Physical Address: -Will be provided later
---------------	---

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **LANCO HOSKOTE HIGHWAY LIMITED** on **17th October, 2019**.
2. The creditors of **LANCO HOSKOTE HIGHWAY LIMITED**, are hereby called upon to submit their claims with proof on or before **30th October, 2019** to the interim resolution professional at the address mentioned against **entry No. 10**.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the **entry No. 12**, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in **Form CA.- Will be provided later**
5. Submission of false or misleading proofs of claim shall attract penalties.



Raghu Babu Gunturu

Insolvency Professional

IP NO. IBBI/PA-002/IP-N00025/2016-2017/10053

Date: 18th October, 2019
Place: Hyderabad